

Ex. No.14/11

New No.96340/16

14.09.2020

Allhwala Vs. Asif

File was not taken up on 08.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 04.06.2020.

File was not taken up on 04.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 14.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Ajay Gupta, Ld. Counsel for the decree holder.
None for the judgment debtor.

Ld. Counsel for the decree holder submits that proceedings of this case have been stayed by the Hon'ble High Court. He request that the matter be adjourned.

Request is allowed.

Matter is adjourned to 24.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

Ex. No.13/11

New No.96971/16

14.09.2020

Allahwala & Ors. Vs. Allahrakha

File was not taken up on 08.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 04.06.2020.

File was not taken up on 04.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 14.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Ajay Gupta, Ld. Counsel for the decree holder.
None for the judgment debtor.

Ld. Counsel for the decree holder submits that proceedings of this case have been stayed by the Hon'ble High Court. He request that the matter be adjourned.

Request is allowed.

Matter is adjourned to 24.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

Ex. No.81/12

New No.97177/16

14.09.2020

Hari Nath Rastogi Vs. Jainendra Kumar Jain

File was not taken up on 08.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 04.06.2020.

File was not taken up on 04.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 14.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned to 18.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

U. No.07/15

New No.59882/16

14.09.2020

Manisha Vs. Mahesh Kumar

File was not taken up on 04.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 14.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned to 10.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

Ex. No.32/19

New No.761/19

14.09.2020

Prabhdit Associates Pvt. Ltd. Vs. Surjeet Singh Bindra

File was not taken up on 08.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 04.06.2020.

File was not taken up on 04.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 14.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned to 11.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

Ex. No.33/19

New No.762/19

14.09.2020

Prabhdit Associates Pvt. Ltd. Vs. K.D.R. Pvt. Ltd.

File was not taken up on 08.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 04.06.2020.

File was not taken up on 04.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 14.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned to 11.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

DR. No.289/19

New No.2375/19

14.09.2020

Pushpendra Kumar Vs. Rajesh Kumar Gupta

File was not taken up on 08.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 04.06.2020.

File was not taken up on 04.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 14.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad/Civil Nazir, report of service of notice upon the respondent has not been received back from the Nazarat Branch. As per their report, the notice sent by post has been received back with endorsement that the respondent does not reside at the given address.

As no one has appeared on behalf of the petitioner, matter is adjourned to 18.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

DR. No.290/19

New No.2376/19

14.09.2020

Paras Chhabra Vs. Rajesh Kumar Gupta

File was not taken up on 08.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 04.06.2020.

File was not taken up on 04.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 14.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad/Civil Nazir, report of service of notice upon the respondent has not been received back from the Nazarat Branch. As per their report, the notice sent by post has been received back with endorsement that the respondent does not reside at the given address.

As no one has appeared on behalf of the petitioner, matter is adjourned to 18.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

DR. No.291/19

New No.2377/19

14.09.2020

Rajan Chhabra Vs. Rajesh Kumar Gupta

File was not taken up on 08.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 04.06.2020.

File was not taken up on 04.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 14.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad/Civil Nazir, report of service of notice upon the respondent has not been received back from the Nazarat Branch. As per their report, the notice sent by post has been received back with endorsement that the respondent does not reside at the given address.

As no one has appeared on behalf of the petitioner, matter is adjourned to 18.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

E. No.221/19

New No.915/19

14.09.2020

Sanatan Dharam Sabha Laxmi Narayan Temple Trust Vs. Meena Sharma

File was not taken up on 04.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 14.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, summons were served upon respondents no. 1 to 4 and written statement, documents and vakalatnama were filed on their behalf alongwith an application under Order 8 Rule 1 r/w Section 151 Code of Civil Procedure for condonation of delay in filing written statement.

Let copy of the written statement, documents and the aforesaid application be supplied to the petitioner within 15 days from today against acknowledgment.

To come up for arguments on the aforementioned application on 30.01.2021. Let copy of the reply to the application, if any, be supplied to the respondent atleast seven days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

E. No.231/19

New No.935/19

14.09.2020

Sita Ram Surekha (HUF) Vs. MMS Malhotra C/o MIS

File was not taken up on 04.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 14.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Summons remain unserved upon respondent no. 1. As per the report of the Ahlmad, summons could not be served upon respondent no. 1 since the premises was found locked and it was informed that no such firm operates from the provided address.

Summons were served upon respondent no. 2 and appearance was also entered upon on his behalf.

As no one has appeared today, matter is adjourned to 16.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

E. No.96/14

New No.77721/16

14.09.2020

Pankaj Dhawan Anr. Vs. Ms. Naveen Traders

File was not taken up on 08.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 04.06.2020.

File was not taken up on 04.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 14.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned for petitioner's evidence to 03.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

E. No.59/17

New No.718/17

14.09.2020

Sharda Devi Vs. Manju Rastogi

File was not taken up on 04.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 14.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned for petitioner's evidence to 21.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

M. No.19/18

New No.215/18

14.09.2020

Allahwala Vs. Qamar Jahan

File was not taken up on 08.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 04.06.2020.

File was not taken up on 04.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 14.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Ajay Gupta, Ld. Counsel for the decree holder.
None for the judgment debtor.
None for the objector.

Ld. Counsel for the decree holder submits that proceedings of this case have been stayed by the Hon'ble High Court. He request that the matter be adjourned.

Request is allowed.

Matter is adjourned to 24.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

M. No.20/18

New No.216/18

14.09.2020

Allahwala Vs. Qamar Jahan

File was not taken up on 08.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 04.06.2020.

File was not taken up on 04.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 14.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Ajay Gupta, Ld. Counsel for the decree holder.
None for the judgment debtor.
None for the objector.

Ld. Counsel for the decree holder submits that proceedings of this case have been stayed by the Hon'ble High Court. He requests that the matter be adjourned.

Request is allowed.

Matter is adjourned to 24.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

E. No.14/19

New No.115/19

14.09.2020

Sayyad Wajid Ali Vs. Mohd. Mustaqueem

File was not taken up on 04.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 14.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, list of witnesses was filed on 03.02.2020.

As no one has appeared today, matter is adjourned for petitioner's evidence to 04.12.2020. Let advance copy of evidence by way of affidavit be supplied to the respondent atleast 15 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

E. No.77/10

New No.98510/16

14.09.2020

Zubeda Begum Vs. Darshan Rani

File was not taken up on 31.03.2020 in view of the order no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 14.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for decree holder.
 None for judgment debtor.
 None for applicant Mr. Mohd. Shehjad.

As no one has appeared today, matter is adjourned for arguments on the application under Order 1 rule 10 r/w Section 151 Code of Civil Procedure to 05.02.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

E. No.170/18

New No.804/19

14.09.2020

Tara Prakash Vs. Ashok Kumar Kedia

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. Rambhakt Agrawal, Ld. Counsel for the respondent

As per the report of the Ahlmad/Asstt. Ahlmad, reply to the application for leave to defend has not been filed.

Ld. Counsel for the respondent submits that reply may not have been filed since talks of settlement are going on between the parties.

As no one has appeared on behalf of the petitioner, matter is adjourned for further proceedings to 10.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

E. No.169/19

New No.805/19

14.09.2020

Tara Prakash Vs. Ram Kumar Kedia

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. Rambhakt Agrawal, Ld. Counsel for the respondent

As per the report of the Ahlmad/Asstt. Ahlmad, reply to the application for leave to defend has not been filed.

Ld. Counsel for the respondent submits that reply may not have been filed since talks of settlement are going on between the parties.

As no one has appeared on behalf of the petitioner, matter is adjourned for further proceedings to 10.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

U. No.04/15

New No.59906/16

14.09.2020

Mohinder Kumar Prem Chand Vs. Delhi Arya Partinidhi Sabha

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned for final arguments to 02.02.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

E. No.28/19

New No.161/18

14.09.2020

Manpreet Kaur Vs. Sanjib Kumar Dey

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Harshbir Singh Kohli, Ld. Counsel for the petitioner.
None for the respondent.

As no one has appeared on behalf of the respondent, matter is adjourned for final arguments to 29.09.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020

E. No.155/18

New No.927/18

14.09.2020

Manpreet Kaur @ Rosy Arora Vs. Sanjib Kumar Dey

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Harshbir Singh Kohli, Ld. Counsel for the petitioner.
None for the respondent.

As no one has appeared on behalf of the respondent, matter is adjourned for final arguments to 29.09.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
14.09.2020